

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No. 143/2024 - C.1.

Dt. 19/04/2024

NOTIFICATION No. 01/2024 C –1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

Sl. No.	Name and designation of the individual	Posted as
(1)	(2)	(3)
1.	Sri K.V.V. M. Prasad Chief Administrative Officer, Principal District & Sessions Court, Nellore	Chief Administrative Officer, Principal District & Sessions Court, Machilipatnam , Krishna District (post kept vacant).
2.	Sri M.V.L.V. Prasada Rao Chief Administrative Officer, VI Additional District & Sessions Court, Sompeta , Srikakulam District	Chief Administrative Officer, XI Additional District & Sessions Court, Tadepalligudem , West Godavari District (New Court).
3.	Sri S. Karimulla Masthan , Chief Administrative Officer V Addl. District & Sessions Court, Rayachoti , Kadapa District	Chief Administrative Officer, IV Additional District & Sessions Court, Tirupati , Chittoor District (post kept vacant)

4.	Sri. D. Hemantha Kumar, Senior Superintendent and Paper Promotee of the Unit of the District Judge, Krishna at Machilipatnam	Chief Administrative Officer, Special Court for trial of offences under the POCSO Act,2012, Anathapuramu, Ananthapuramu District (post kept vacant)
5.	Kum. D. Uttara Devi Senior Superintendent and Paper Promotee of the Unit of the District Judge, Kadapa	Chief Administrative Officer, VI Additional District & Sessions Court-cum-Special Court for trail of offences against Women, Chittoor. (post kept vacant)
6.	Sri M. Venkata Ramanaiah Senior Superintendent and Paper Promotee of the Unit of the District Judge, Kadapa	Chief Administrative Officer, Spl. Sessions Court for trail of offence under SC & ST (POA) Act Cases-cum-IV Additional District & Sessions Court, Kadapa, Kadapa District (post kept vacant)
7.	Sri P. Chandra Senior Superintendent and Paper Promotee of the Unit of the District Judge, Kadapa	Chief Administrative Officer, Special Court for Trial of cases relating to Red Sanders smuggling, Tirupati, Chittoor District (post kept vacant)
8.	Sri K. Kishore Senior Superintendent and Paper Promotee of the Unit of the District Judge, Guntur	Chief Administrative Officer, VIII Additional District & Sessions Court –cum-Special Court for trail of offences against Women, Nellore (post kept vacant)

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9.	Smt. T. Ananda Lakshmi Senior Superintendent and Paper Promotee of the Unit of the District Judge, West Godavari	Chief Administrative Officer, II Additional District & Sessions Court-cum-Special Court for trial of offences against Women, Ongole , Prakasam District (post kept vacant)
10.	Smt. N. Lalithamma Stenographer Grade-I and Paper Promotee of the Unit of the District Judge, Chittoor	Chief Administrative Officer, Special Court for trial of Offences under POCSO Act 2012, Kadapa , Kadapa District(post kept vacant)

- i) The individuals shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, forthwith on receipt of these orders to enable them to join in their new posts and report compliance.
- iii) The order is placed in the High Court's Website <https://aphc.gov.in> and downloaded copy of the same from the website is valid for relieving and joining duty.

The District Judges/Unit Officers concerned are further directed not to entertain any application for leave from the individual concerned, which has the effect of postponing the compliance of this order. The above individuals are also hereby informed that any representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are also directed to send the joining reports of the individuals to this Registry.



Note:- Sri K.V.V.M. Prasad, Sri M.V.L.V. Prasada Rao and Sri S. Karimulla Masthan are not entitled to draw T.A. and D.A. and other allowances etc., since they are transferred at their request.


REGISTRAR (ADMINISTRATION)

To

1. The Individuals (Through the concerned Unit Heads).
2. The Principal District Judges, Ananthapuramu, Srikakulam, Prakasam, Nellore, Krishna, Kadapa, Chittoor, Guntur and West Godavari.
3. VI Additional District & Sessions Judge, **Sompeta**, Srikakulam District
4. XI Additional District & Sessions Judge, **Tadepalligudem**, West Godavari District
5. V Addl. District & Sessions Judge, **Rayachoti**, Kadapa District
6. IV Additional District & Sessions Judge, **Tirupati**, Chittoor District
7. Special Court for trial of offences under the **POCSO Act,2012**, **Anathapuramu**, Ananthapuramu District
8. VI Additional District & Sessions Judge -cum-Special Judge for trail of offences against Women, **Chittoor**
9. Spl. Sessions Judge for trail of offence under SC & ST (POA) Act Cases-cum-IV Additional District & Sessions Judge, **Kadapa**, Kadapa District.
10. Special Judge for Trial of cases relating to Red Sanders smuggling, **Tirupati**, Chittoor District

11. VIII Additional District & Sessions Judge –cum-Special Court for trial of offences against Women, **Nellore**
12. II Additional District & Sessions Judge -cum-Special Judge for trial of offences against Women, **Ongole**, Prakasam District
13. Special Judge for trial of Offences under POCSO Act 2012, **Kadapa**, **Kadapa District**
14. The District Treasury Officers Ananthapuramu, Srikakulam, Prakasam, Nellore, Krishna, Kadapa, Chittoor, Guntur and West Godavari.
15. The Sub Treasury Officers, Sompeta-Srikakulam, Tadepalligudem - West Godavari District, Tirupati-Chittoor District.
16. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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